

M/s Piyush Colonisers Limited
(Company under CIRP)

List of Operational Creditors (provisionally admitted) as updated on dated 17th Feb., 2021

This list supercedes all lists issued earlier in this category of Creditors

Sr. No.	Name of claimant	Amount Claimed (Rs.)	Amount Provisionally Admitted (Rs)	Security Interest
1	JK Offset Graphics Pvt. Ltd.	1,42,380	1,42,380	Nil
2	Magicrete building Solutions Pvt Ltd	2,04,776	1,34,677	Nil
3	Sethi Realty Investments	35,12,823	25,44,900	Nil
4	Himanshu Sethi, Kishore Kumar Sethi, Tripta Sethi, and Poonam Sethi	44,72,690	30,49,400	Nil
5	NRI Construction	8,68,29,223	8,18,29,223	Nil
6	Devender Kumar Gupta	5,69,700	5,69,700	Nil
7	M.N Bhagat	44,160	28,675	Nil
8	R.K & Associates	54,32,260	28,18,275	Nil
9	JSB Facility services	15,35,542	15,35,542	Nil
	Sub Total Operational Creditors (Other than Govt. dues & employees)	10,27,43,554	9,26,52,772	
10	Income Tax Department	4,41,41,640	4,41,41,640	Nil
11	The recovery Officer, EPFO	17,63,29,366	17,63,29,366	Nil
12	Director Town & Country Planning (DTCP)	1,07,87,79,126	1,07,87,79,126	Nil
	Sub Total Operational Creditors (Govt. dues)	1,29,92,50,132	1,29,92,50,132	
13	Anu Bharti	6,68,015	6,68,015	Nil
14	Sanjay Bharti	12,55,602	12,55,602	Nil
15	Deepak Gupta	4,45,778	2,83,935	Nil
16	Anurag Mehta	5,55,028	3,25,723	Nil
17	Neeraj Sikri	4,93,784	2,64,988	Nil
18	Ashok bansal	7,86,122	6,92,619	Nil
19	Arneeth K Singla	2,85,486	2,18,345	Nil
	Sub Total Operational Creditors (Employees)	44,89,815	37,09,227	
	Sub Total Operational Creditors (C)	1,40,64,83,501	1,39,56,12,131	

Note :

1	Books of Accounts of Corporate Debtor are not available, as such claims have been provisionally admitted on the basis of documents received with claims. Upon subsequent verification of claim, the claim may be rejected/ accepted as it is / accepted for a reduced amount .
2	In terms of Regulation 12 of IBBI (Corporate Insolvency Resolution for Corporate Persons) Regulations, 2016 as amended upto date, this list includes creditors whose claims have been received in terms of Regulation 12(1)&(2) and subsequent court rulings in this regard.

